

FIR No.271/2019
PS Patel Nagar
U/s 302/307/147/148/149/34 IPC & 25/27 Arms Act.
State Vs. Amar Soni

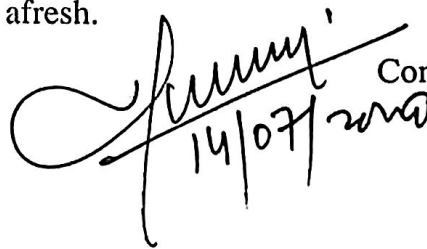
14.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing.
Sh.Vikrant Chowdhary, Ld. Counsel for the applicant/accused through VC.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail.

On the last date of hearing i.e. 08.07.2020, Ld.counsel for the applicant/accused submitted that actual date for surgery of the mother of the applicant/accused has not been given as yet and requested to keep pending the abovesaid application for today i.e. 14.07.2020. He also submitted that he will inform to the Court regarding the actual date of surgery of mother of the applicant/accused on the next date of hearing i.e. today 14.07.2020.

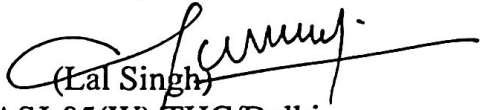
At this stage, Ld.counsel for the applicant/accused submits that now the fresh medical documents of mother of the applicant/accused has been obtained by him and he wanted to move fresh application on behalf of the applicant/accused for grant of interim bail alongwith the medical documents of mother of the applicant/accused and therefore, he is withdrawing the present application and he may be permitted to withdraw the present application with liberty to file afresh.


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In view of the above fact & circumstances as well as submission of Ld.counsel for the applicant/accused, the present application is dismissed as withdrawn with liberty to file afresh.

Accordingly, the present application is disposed of.


(Lal Singh)
ASJ-05(W)/THC/Delhi
14.07.2020(P)

FIR No.876/2017
PS Ranhola
U/s 302/308/323/148/149/34 IPC
State Vs. Satish @ Deepak Sharma

14.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing.
Sh.Dharmender Kumar Pandey, Ld. Counsel for the applicant/accused through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for extension of interim bail for a period of 45 days, is listed today for consideration.

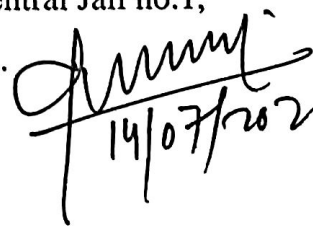
Reply has been received on behalf of SI Amit Kumar alongwith previous involvement report.

As per previous involvement report through SCRB, Delhi, the applicant/accused is shown to be involved in the present case only.

Conduct report is also received from the concerned Jail Supdt., central jail no.1, Tihar, Delhi, and as per which, the applicant/accused is involved in three cases i.e. (1) FIR no. 876/2017 PS Ranhola, u/s 302/308/323/147/148/174A/34 IPC, (2) FIR no. 000468/2017, PS Sagar Pur, u/s 379 IPC and (3) FIR no. 259/2017 PS BHD Nagar, u/s 411 IPC & 25/54/59 Arms Act.

Further, as per the conduct report filed by the Supdt. Central Jail no.1, Tihar, the UTP Satish @ Deepak Sharma was admitted in Jail on 31.03.2018 in FIR No. 876/2017, PS Ranhola. Further, in the conduct report as filed by the Supdt., Central Jail no.1,

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14/07/2020.

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Tihar, it is also mentioned that as per record of the Jail, on 15.04.2019 and 17.02.2020, the punishments have been recorded against him for the offence of disorderly/misbehavior and it is also mentioned that conduct of the accused was not good in the jail.

Earlier, interim bail was granted to the applicant/accused, on the medical ground of son of the applicant/accused, however, Ld.counsel for the applicant/accused submitted that the present application is filed for extension of interim bail, in terms of the guidelines of HPC dt. 18.05.2020.

However, perusal of the above report from the Supdt. Central Jail no.1, Tihar, the case of the applicant/accused does not fall under the Criteria laid down by the HPC dt. 18.05.2020.

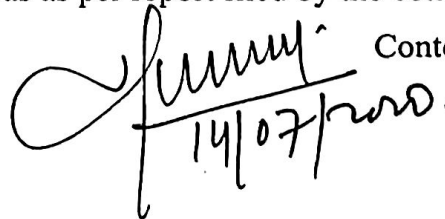
Accordingly, in view of the above report, no ground is made out for extension of interim bail to the applicant/accused in terms of Criteria laid down by the HPC dt. 18.05.2020.

As such, the present application for extension of interim bail of the applicant/accused is dismissed.

The applicant/accused is directed to surrender before the concerned Jail Supdt., on 15.07.2020.

Copy of this order be sent to the concerned Jail Supdt.

As per report filed by SI Amit Kumar, PS Ranhola alongwith previous involvement report as per SCRB, Delhi, the applicant/accused is shown to be involved only in this case i.e. FIR no. 876/2017, PS Ranhola, whereas as per report filed by the concerned

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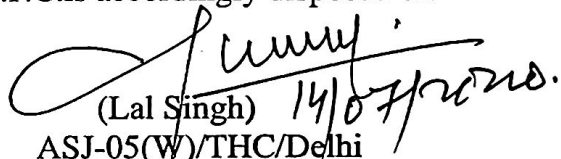
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Jail Supdt., Central Jail no. 1, Tihar, the Applicant/accused is involved in three cases i.e. (1) FIR no. 876/2017 PS Ranhola, u/s 302/308/323/147/148/174A/34 IPC, (2) FIR no. 000468/2017, PS Sagar Pur, u/s 379 IPC and (3) FIR no. 259/2017, PS BHD Nagar, u/s 411 IPC & 25/54/59 Arms Act.

Thus, it is amply clear that a proper report qua previous involvement of the applicant/accused has not been filed by SI Amit Kumar, PS Ranhola.

Copy of this order be sent to the concerned DCP for information and taking necessary steps, as to why the other cases against the applicant/accused are not mentioned in the previous involvement report through SCRB, Delhi.

Application u/s 439 Cr.P.C.is accordingly disposed of.


(Lal Singh) 14/07/2020.
ASJ-05(W)/THC/Delhi
14.07.2020(P)

SC No. 25/2018
FIR No.554/2017
PS Ranhola
U/s 452/307/354D/323/506/34 IPC and 25 Arms Act
State Vs. Amit Yadav @ Rajnish

14.07.2020

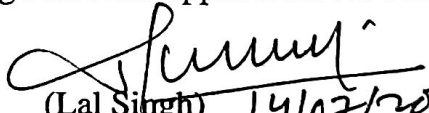
Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing.
Sh.Rajesh Bhatt, Ld. Counsel for the applicant/accused through VC.

This application has been filed on behalf of the applicant/accused for disposal of bail application already pending in the Court.

Reply to the above application has been received on behalf of WSI Shalini Jadon.

Ld.counsel for the applicant/accused submits that the regular bail application, as filed on behalf of the applicant/accused before lock-down, is pending adjudication before the Court and same may be taken up on the next date of hearing.

Put up on 17.07.2020 alongwith main application for bail for consideration.


(Lal Singh) 14/07/2020.
ASJ-05(W)/THC/Delhi
14.07.2020(P)

FIR No.114/2019
PS Punjabi Bagh
U/s 392/397/365/34 IPC and 25/27/54/59 Arms Act
State Vs. Jitender @ Jitu

14.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing.
Sh.Mohd.Ali, Ld. Counsel for the applicant/accused through VC.

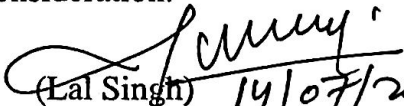
This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused Jitender @ Jitu for grant of interim bail.

Reply to the above application alongwith previous involvement report is received, as filed on behalf of SI Deepak Sharma PS Punjabi Bagh.

Ld. counsel for the applicant/accused submits that this application for grant of interim bail has been filed on the medical ground of father of the applicant/accused.

Issue notice to the IO/SHO concerned to verify the medical documents of father of the applicant/accused, namely Raj Kumar, returnable for 20.07.2020.

Put up on 20.07.2020 for consideration.


(Lal Singh) 14/07/2020
ASJ-05(W)/THC/Delhi
14.07.2020(P)

FIR No.129/2016
PS Maya Puri
U/s 394/398/412/34 IPC
State Vs. Pankaj @ Danny

14.07.2020

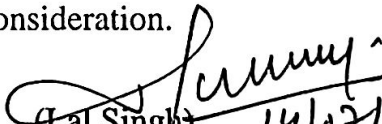
Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing.
Sh.S.P.Sharma, Ld. Counsel for the applicant/accused through VC.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail.

On the last date of hearing i.e. 03.07.2020, it was directed to issue notice to the concerned Jail Supdt., to file medical status report of the applicant/accused for today i.e. 14.07.2020, however, no medical status report has been received from the concerned Jail Supdt.

Therefore, issue fresh notice to the concerned Jail Supdt. to file medical status report of the applicant/accused, returnable for 18.07.2020.

Put up on 18.07.2020 for consideration.


(Lal Singh) 14/07/2020
ASJ-05(W)/THC/Delhi
14.07.2020(P)

FIR No.629/2018
PS Punjabi Bagh
U/s 302/120B/149/34 IPC
State Vs. Jitender Kumar @ Jeetu

14.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing.
Sh.Pradeep Anand, Ld. Counsel for the applicant/accused through VC.

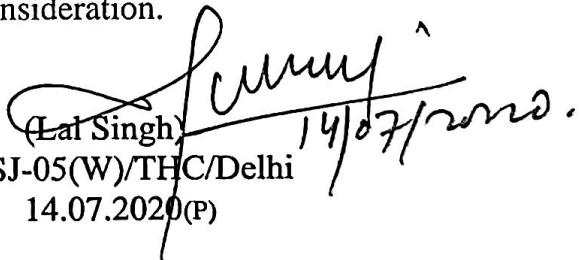
This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of interim bail, is listed today for consideration.

Fresh reply has been received on behalf of Insp. Pankaj Kumar.

Ld. counsel for the applicant/accused submits that in this case, the presence of IO is required.

At the request of Ld. counsel for the applicant/accused, matter is adjourned for 16.07.2020.

Put up on 16.07.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
14.07.2020(P)

FIR No. 539/2016
PS Rajouri Garden
U/s 302/34 IPC
State Vs. Pradeep @ Ballu @ Aman

14.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing.
Sh.D.C.Akarniya, Ld. Counsel for the applicant/accused through VC.


This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of interim bail on the medical ground, is listed today for consideration.

Reply to the above application alongwith previous involvement report was already filed by SI Sanjeet Singh, PS Rajouri Garden on 23.06.2020.

Medical status report of the applicant/accused was already received on 25.06.2020, as filed on behalf of the Medical Officer, Incharge, Central Jail no.10, Rohini, through Dy. Supdt., Central Jail no. 10, Rohini, Delhi.

As per the previous involvement report, the applicant/accused is involved in one more case apart from the present case i.e. in FIR no. 538/2016, PS Rajouri Garden, u/s 392/411/34 IPC.

At this stage, Ld. counsel for the applicant/accused submits that the medical status report, as filed by the Medical Officer Incharge, Central Jail no. 10, Rohini, Delhi, may be supplied to him on his whatsapp number.


14/07/2020.
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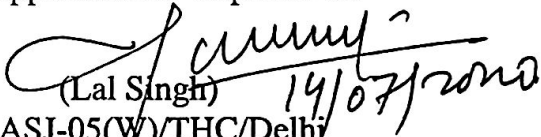
Reader of the Court is directed to supply the copy of medical status report of the applicant/accused, as issued by the Medical Officer Incharge, Central Jail no. 10, Rohini, Delhi to the Id. Counsel for the applicant/accused on his whatsapp number.

Heard for some time.

At this stage, Id. Counsel for the applicant/accused submits that he is withdrawing the present application and he may be permitted to withdraw the present application with liberty to file afresh.

In view of the above facts & circumstances as well as submission of the Ld. counsel for the applicant/accused, the present application, as filed on behalf of the applicant/accused is dismissed as withdrawn with liberty to file afresh.

Accordingly, the present application is disposed of.


(Lal Singh) 14/07/2020
ASJ-05(W)/THC/Delhi
14.07.2020(P)